

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 111 of 1999.

Friday this the 29th day of January 1999.

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. P. Remani, D/o Govindan,  
Ex. Casual Labourer, Southern Railway,  
Trivandrum Division, residing at:  
Chirakira Veedu, Chonachira Chery,  
Perinad P.O., Quilon.
2. C.K. Chellamma, D/o Thevan,  
Ex. Casual Labourer, Southern Railway,  
Trivandrum Division, residing at:  
Kallumpurth, Chonachira Chery,  
Perinad P.O., Quilon. .. Applicants

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India, represented by  
the General Manager, Southern Railway,  
Headquarters Office, Park Town P.O.,  
Madras -3.
2. The Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum Division,  
Trivandrum-14. .. Respondents

(By Advocate Shri James Kurien)

The application having been heard on 29th January 1999  
the Tribunal on the same day delivered the following.

O R D E R

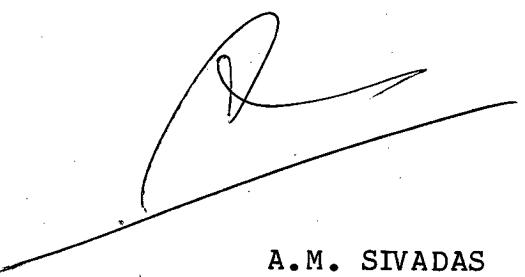
Applicants two in number seek to direct the respondents  
to include their names at the appropriate place in the list of  
Casual Labourers (Construction) and to grant them consequential  
benefits.

2. When the Original Application was taken up, learned  
counsel appearing for the applicants submitted that it is suffice  
to direct the second respondent to dispose of A-4 and A-5  
representations within a reasonable time.

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3. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
4. Accordingly, the second respondent is directed to dispose of A-4 and A-5 representations dated 23.7.98 and by passing appropriate orders within a period of three months from the date of receipt of a copy of this order.
5. Original Application is disposed of as above. No costs.

Dated this the 29th day of January 1999.



A.M. SIVADAS  
JUDICIAL MEMBER

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LIST OF ANNEXURES

1. Annexure A4: True copy of representation dated 23.7.98 submitted by the first applicant to the second respondent.
2. Annexure A5: True copy of representation dated 23.7.98 submitted by the second applicant to the second respondent.

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